

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-65/2005/90/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Smti Malaya Deb,
Presiding Officer/Member,
MACT, Nalbari.

Dated Guwahati, the 9th January, 2024.

Sub:- **Earned leave with station leave permission.**

Ref:- Your letter No. MACT/N/485 dtd. 22.12.2023.

Madam,

With reference to the above, I am directed to inform you that your prayer for **earned leave for three days w.e.f. 26.12.2023 to 28.12.2023** (prefixing 23.12.2023 to 25.12.2023), **along with station leave permission, with the official vehicle, at own cost, from the evening of 22.12.2023 till the morning of 29.12.2023**, has been granted. Further, you have been asked to hand over charge to the District & Sessions Judge, Nalbari and in his absence to the in-charge District & Sessions Judge, Nalbari.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-65/2005/91-93/A, dated , 09-01-2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
Copy of duly filled in leave application in prescribed format is sent herewith.
2. The District & Sessions Judge, Nalbari.
- ✓ 3. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)